



## The Bombay Non-Trading Corporations (Gujarat Amendment) Act, 1963

23 of 1963

**Keyword(s):**

**Non-Trading Corporations, Registrar**

**Amendments appended: 12 of 1980, 6 of 2005**

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# The Gujarat Government Gazette

## EXTRAORDINARY

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### PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 2nd May 1963 is hereby published for general information.

AKBAR S. SARELA,

Secretary to the Government of Gujarat,  
Legal Department.

GUJARAT ACT NO. XXIII OF 1963. X

[First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 6th May 1963].

An Act further to amend the Bombay Non-trading Corporations Act, 1959.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Non-trading Corporations (Gujarat Amendment) Act, 1963. Short title.

2. In Chapter V of the Bombay Non-trading Corporations Act, 1959, after section 66 the following new section shall be and shall be deemed always to have been added, namely :— Insertion new section 66A in Bom. XXVI of 1959.

"66A. The prescribed fees shall be paid to the Registrar in respect of —

- (a) the filing of any document with him,
- (b) the registration or recording of any document by him,
- (c) his making a record of or registering any fact,

in pursuance of this Act."

Fees in respect of certain matters.



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**PART IV**

Acts of the Gujarat Legislature and Ordinances promulgated and  
 Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the  
 Governor on the 1st September, 1980 is hereby published for general information.

N. B. PATEL,  
 Secretary to the Government of Gujarat,  
 Legal Department.

**GUJARAT ACT NO. 12 OF 1980.**

(First published after having received the assent of the Governor in the "*Gujarat  
 Government Gazette*" on the 3rd September, 1980).

An Act further to amend the Bombay Non-Trading Corporations Act, 1959.

It is hereby enacted in the Thirty-first Year of the Republic of India as  
 follows:—

1. This Act may be called the Bombay Non-Trading Corporations (Gujarat Short title.  
 Amendment) Act, 1980.

2. In the Bombay Non-Trading Corporations Act, 1959, in section 66, in Amendmen  
 of section 66  
 of Bom.  
 XXVI of  
 1959.  
 sub-section (2), for the words "six annas" the words "one rupee" shall be  
 substituted.



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## PART IV

### Acts of Gujarat Legislature and Ordinances Promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 24th February, 2005 is hereby published for general information.

**S. S. PARMAR,**

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

### GUJARAT ACT NO. 6 OF 2005.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 25th February, 2005).

### AN ACT

to repeal the Bombay Non-Trading Corporation Act, 1959

It is hereby enacted in the Fifty-Sixth Year of the Republic of India as follows :-

1. This Act may be called the Bombay Non-Trading Corporations (Gujarat Repeal) Act, 2005. Short title.

Bom.XXVI of  
1959.

2. (1) The Bombay Non-Trading Corporations Act, 1959 in its application to the State of Gujarat is hereby repealed. Repeal and saving.

Bom.1 of  
1904.

Bom.XXVI of  
1959.

2. Notwithstanding such repeal, the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply in relation to the repeal of the Bombay Non-Trading Corporations Act, 1959 as if the Act had been an enactment within the meaning of the said section 7.